

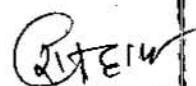
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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED, THE 27 TH FEBRUARY, 1987.

NOTIFICATION
(INCOME-TAX)

No. 7154 (F.No.197/61/83-ITA.1): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Stock Exchange, Bombay" for the purpose of the said clause for the assessment years 1982-83 to 1986-87.


(ROSHAN SAHAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
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Copy to:-

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2. The Commissioner of Income-tax, Bombay City-II, Bombay with ref. to his letter No.D.D.BC.HQ.II/PQ/86-87 dated, 17-2-1987.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(RS&P)/(P&PR)/(Inv.), New Delhi.
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(Mrs.V.RAMAKRISHNAM)
SECTION OFFICER.